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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

..
O.A.No.1405/1997.

Date of decision: 23rd October, 1997.
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Between:

Bhookya Setram. .. Applicant.

And

Youth Officer, NSS Regional Centre,
Ministry of Human Resources Development,
(Department of Youth Affairs and Sports)
"C" Block, III Floor, Kendriya Sadan,
Sultan Bazaar, Hyderabad. .. Respondents.

Counsel for the applicant: Sri S.Jagadish.

Counsel for the respondent

CORAM:

Hon'ble Sri H.Rajendra Prasad, Member (A)

Hon'ble Sri B.S. Jai Parameshwar, Member (J)

INTERIM ORDER

(per Hon'ble Sri B.S. Jai Parameshwar, Member (J))
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Heard Sri S.Jagadish, the learned counsel for the applicant.

None for the respondents.

The applicant, who belongs to S.T. Community is an aspirant for the post of Youth Assistant Grade I under the Respondent No.1 Organisation. It is stated that the Respondent No.1 has fixed 28th October, 1997 for interviewing the candidates to fill up the said post. The applicant

has submitted his application on 17-10-1997. He further submits that his name was not sponsored by the Employment Exchange to Respondent No.1 organisation. The apprehension of the applicant is that Respondent No.1 organisation may not consider his case because his name has not been sponsored by the Employment Exchange. Relying upon the decision of the Hon'ble Supreme Court in the case of EXCISE SUPERINTENDENT, Malakapatnam, Krishna District & others vs. K.V.N.VISWESHWARA RAO reported in 1996(6)Scale 676, the applicant prays this Tribunal to direct the Respondent No.1 organisation to consider his candidature along with the sponsored candidates by the Employment Exchange, even though his name has not been sponsored by the Employment Exchange.

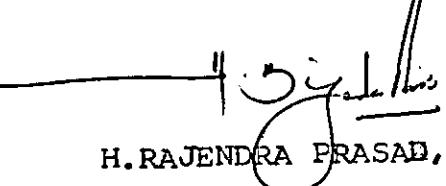
In view of the decision of the Hon'ble Supreme Court we direct the Respondent No.1 to consider the candidature of the applicant along with candidates sponsored by the Employment Exchange for the said post, if his application dated 17--10--1997 is in order and he is found ^{otherwise} eligible for the said post. In case the applicant fails to come up in the interview, the O.A.m shall stand dismissed. The respondents shall inform this Tribunal through their learned counsel

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about the selection or otherwise of the applicant
to confirm the order of dismissal.


B.S. JAI PARAMESHWAR,
MEMBER (J)


H. RAJENDRA PRASAD,
MEMBER (A)

23.10.97

Date: 23rd October, 1997.

Dictated in open Court.


Deputy Registrar

sss.

NOTE:

C.C. today.

(B.O)

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O.A. 1405/97.

To

1. The Youth Officer, NSS Regional Centre,
Ministry of Human Resources Development,
Dept. of Youth Affairs and Sports,
'C' Block, III Floor, Kendriya Sadan,
Sultan Bazar, Hyderabad.
2. One copy to Mr.S.Jagadish, Advocate, CAT.Hyd.
3. One copy to Addl.CGSC. CAT.Hyd.
4. One spare copy.

pvm

C.C. Hodges
23/10/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE.
VICE CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD : M(A)
The Hon'ble Mr. B. S. Jai Prakash : M(C)

DATED:- 23/10/97

ORDER/JUDGEMENT

M.A.,/RA.,/C-A.No.:

in

Q.A.No.

1405/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default

Ordered/Rejected

No order as to costs.

केन्द्रीय प्रशासनिक वंचिकरण
Central Administrative Tribunal
DESPATCH

24 OCT 1997

प्राप्ति कार्यालय

HYDERABAD BENCH

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

HYDERABAD

O.A.No.1405 OF 1997.

DATE OF ORDER:23-7-1999.

BETWEEN:

Bhookya Setram.

...Applicant

and

Youth Officer, NSS Regional Centre,
Ministry of Human Resources Development,
(Department of Youth Affairs & Sports),
C Block, III floor, Kendriya Sadan,
Sultan Bazar, Hyderabad-500 195.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr.S.Jagadish

COUNSEL FOR THE RESPONDENTS : Mr.B.Narsimha Sharma

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

THE HON'BLE SRI R.RANGARAJAN, MEMBER(ADMIN)

: ORDER :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER(A))

None for the Applicant.

Heard Mr.M.C.Jacob for Mr.B.Narsimha Sharma, learned Standing Counsel for the Respondents.

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2. This OA has been filed for a direction to the respondents herein to permit the applicant to appear for the interview for the post of Youth Assistant Gr.I scheduled to be held on 28-10-1997 at 11.00 a.m. without insisting that his name should be sponsored by the District Employment Exchange and for a consequential direction to the respondent to consider the case of the applicant for appointment to the post of Youth Assistant Grade-I in the quota reserved for ST Community.

3. An Interim Order was passed in this OA on 23-11-1997, whereby a direction was given to consider the candidature of the applicant along with the candidates sponsored by the Employment Exchange. However, it is also stated that the respondents shall inform this Tribunal through their learned Counsel about the selection or otherwise of the applicant to confirm the order of dismissal.

4. Today, the learned Counsel for the Respondents submitted that the applicant's case was considered and he was selected and appointed.

5. In view of the above, there is no further order is necessary in this OA.

6. The OA is disposed of as infructuous. No costs.



(R.RANGARAJAN)
MEMBER(ADMN)

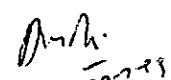


(D.H.NASIR)
VICE CHAIRMAN

DATED: this the 23rd day of July, 1999

Dictated to steno in the Open Court

DSN



1st AND 2nd COURT.

COPY TO:-

1. HDHNC

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

2. HHRPM(A)

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD.

3. HBSDP M(J)

4. D.R. (A)

5. SPARE

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMN)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMN)

THE HON'BLE MR. O.S. JAI PARAMESHWAR
MEMBER (JUDL)

ORDER: Date. 23/7/99

ORDER / JUDGMENT

MA./RA./CP.NO

IN
DA.NO. 1405/97

1. ADMITTED AND INTERIM DIRECTIONS
ISSUED.

2. ALLOWED.

3. C.P. CLOSED

4. R.A. CLOSED.

5. D.A. CLOSED

6. DISPOSED OF WITH DIRECTIONS

7. DISMISSED

8. DISMISSED AS WITHDRAWN

9. ORDERED / REJECTED

10. NO ORDER AS TO COSTS.

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